

### **Harijans Affected in Communal Clashes in Tamil Nadu**

6954. SHRI THAZHAI M. KARUNANITHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Harijans affected in communal clashes in Tamil Nadu, during the last two calendar years ;

(b) how many Harijans lost their lives and property and were severely wounded and the extent of loss;

(c) the action taken by Government against the culprits; and

(d) the compensation, if any, paid to victims and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR):

(a) to (d). The requisite information is being collected and will be laid on the Table of the House.

### **Falling Short of Resources in States**

6955. SHRI ANANTHA RAMULU MALLU: Will the Minister of PLANNING be pleased to state:

(a) whether certain resources mobilised by the Central Government and States are falling short of the requirements;

(b) if so, the details regarding the study in this regard and to what extent and what grounds;

(c) whether any report has been received by the Central Government regarding the Social Welfare Schemes which have suffered due to shortage of resources; and

(d) if so, the details thereof?

THE MINISTER OF PLANNING (SHRI S. B. CHAVAN): (a) and (b). Presumably what the Hon'ble Member has in mind is the study in regard to the reassessment of the aggregate resources needed by the Centre and States for the Sixth Plan. Such a study is yet to be undertaken.

(c) According to information available so far, the expenditure in the first two years of the Sixth Plan on social services under the Plans of the Centre and States taken together is likely to be higher than the approved plan allocations.

(d) Does not arise.

### **Sick Cement Units**

6956. SHRI BALASAHEB VIKHE PATIL: Will the Minister of INDUSTRY be pleased to state:

(a) the details of criteria laid down by Government to identify sick cement units under the new partial decontrol policy;

(b) the names of cement units which are having continuous cash losses for the last three years;

(c) their production during each of the last three years;

(d) the amount of their arrears in respect of statutory or other liabilities; and

(e) the action Government have taken in respect of these units.?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI):

(a) The following criteria govern declaration of cement units as 'sick' for purposes of determining the levy cement quota :

(i) Continued cash losses for a period of 3 years or continued erosion in net worth, say by 60% or more;

Or

(ii) Arrears in respect of Statutory liability for a period of 1—3 years excluding liabilities to Cement Regulation Account.

(b) to (e). Some of the Cement factories have requested that they may be recognised as sick in accordance with the criteria mentioned above. The claims made by such cement factories are under scrutiny. As such it is difficult to give the requisite information, at this stage .

### **Inability of Bokaro Steel Plant to Supply Pig Iron to various units and Foundries in Bihar**

6957. SHRI SATISH PRASAD SINGH: PROF. AJIT KUMAR MEHTA: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the Bokaro Steel Plant has been unable to supply Pig Iron to various units or foundries in the State of Bihar who are enlisted with the Plant for a supply of 200 m.t. to 300 m.t. of Pig Iron per month;

(b) if so, whether the plant has since been raising the rate of production of Pig Iron for the last one year;

(c) the facts of total production per month in the plant, the number and names of units in Bihar who are enlisted